

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Piar Chand s/o Sh. Rupa Ram, r/o Village Seu, P.O. Kharwar, Tehsil Bhoranj, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public .. *Respondent.*

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Piar Chand s/o Sh. Rupa Ram, r/o Village Seu, P.O. Kharwar, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of his date of birth *i.e.* 04-03-1966 in the record of Gram Panchayat Nandhan, Tehsil Bhoranj and Distt. Hamirpur (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed birth event of Piar Chand may submit their objections in writing or appear in person in this court on or before 11-04-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th March, 2025.

Seal.

Sd/-
*Executive Magistrate (Tehsildar),
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Savitri Devi d/o Sh. Govind Ram, r/o Village Dalalar, P.O. Jijwin, Tehsil Bhoranj, District Hamirpur (H.P.) .. *Applicant.*

Versus

General Public .. *Respondent.*

Subject.— Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Savitri Devi d/o Sh. Govind Ram, r/o Village Dalalar, P.O. Jijwin, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the court of undersigned under section 13(3) of Birth & Death registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003 alongwith affidavits and other relevant documents entering of her date of birth *i.e.* 10-12-1939 in the record of Gram Panchayat Badhani, Tehsil Bhoranj, District Hamirpur (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed birth event of Savitri Devi d/o Sh. Govind Ram may submit their objections in writing or appear in person in this court on or before 11-04-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th March, 2025.

Seal.

Sd/-
*Executive Magistrate (Tehsildar),
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Neena Kumari d/o Sh. Banshi Lal, r/o Village Chandruhu, Tehsil Bhoranj, District Hamirpur (H.P.)
.. *Applicant.*

Versus

General Public
.. *Respondent.*

Subject.— Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Neena Kumari d/o Sh. Banshi Lal, r/o Village Chandruhu, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the court of undersigned under section 13(3) of Birth & Death registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth *i.e.* 05-03-1968 in the record of Gram Panchayat Palpal, Tehsil Bhoranj, District Hamirpur (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed birth event of Neena Kumari d/o Sh. Banshi Lal may submit their objections in writing or appear in person in this court on or before 11-04-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th March, 2025.

Seal.

Sd/-
Executive Magistrate (Tehsildar),

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Raghbir Singh s/o Sh. Chokesh Ram, r/o Village Kot Langsan, P.O. Awah Devi, Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Subject.— Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Raghbir Singh s/o Sh. Chokesh Ram, r/o Village Kot Langsan, P.O. Awah Devi, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the court of undersigned under section 13(3) of Birth & Death registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of his date of birth *i.e.* 13-03-1992 in the record of Gram Panchayat Kot Langsan, Tehsil Bhoranj, District Hamirpur (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed birth event of Raghbir Singh s/o Chokesh Ram may submit their objections in writing or appear in person in this court on or before 11-04-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th March, 2025.

Seal.

Sd/-
*Executive Magistrate (Tehsildar),
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Duni Chand s/o Sh. Jai Gopal, r/o Village Bassi, P.O. & Tehsil Bhoranj, District Hamirpur (H.P.) . . Applicant.

Versus

General Public . . Respondent.

Subject.— Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Duni Chand s/o Sh. Jai Gopal, r/o Village Bassi, P.O. & Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the court of undersigned under section 13(3) of Birth & Death Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of his date of birth *i.e.* 10-12-1934 in the record of Gram Panchayat Bhoranj, Tehsil Bhoranj, District Hamirpur (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed birth event of Duni Chand may submit their objections in writing or appear in person in this court on or before 11-04-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th March, 2025.

Seal.

Sd/-
*Executive Magistrate (Tehsildar),
Bhoranj, District Hamirpur (H.P.).*

**In the Court of Executive Magistrate (Tehsildar), Bhoranj,
District Hamirpur (H.P.)**

In the matter of :

Veena Devi d/o Sh. Dhani Ram, r/o Village Ladraur, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.)

Versus

General Public

. . Respondent.

Subject.— Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Veena Devi d/o Sh. Dhani Ram, r/o Village Ladraur, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) has moved an application before the court of undersigned under section 13(3) of Birth & Death registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of her date of birth *i.e.* 24-05-1967 in the record of Gram Panchayat Jharlog, Tehsil Bhoranj, District Hamirpur (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed birth event of Veena Devi d/o Sh. Dhani Ram may submit their objections in writing or appear in person in this court on or before 11-04-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th March, 2025.

Seal.

Sd/-

*Executive Magistrate (Tehsildar),
Bhoranj, District Hamirpur (H.P.).*
